

FIR No. 204/2020
PS : Patel Nagar
U/S 392 IPC

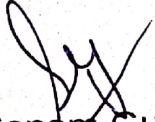
02.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO in person.

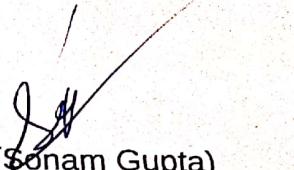
Put up for consideration on 14.07.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 333/2019
PS : Hari Nagar
U/S 323/341/506/34 IPC

02.07.2020

Fresh Charge-sheet filed.
Present: Ld. APP for the State.
IO in person.
Put up for consideration on 14.08.2020.


(Sonam Gupta)
Duty MMA West/THC/Delhi
02.07.2020

FIR No. 000428/2018
PS : Hari Nagar
U/S 354/354B/323/509/34 IPC


02.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO in person.

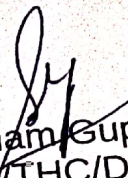
Put up for consideration on 14.08.2020.


(Sonam Gupta)
Duty MM West/THC/Delhi
02.07.2020

FIR No. 216/2020
PS : Patel Nagar
U/S 341/392/411/34 IPC

02.07.2020

Fresh Charge-sheet filed.
Present: Ld. APP for the State.
IO in person.
Put up for consideration on 14.07.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 328/2017
PS : Patel Nagar
U/S 384/354A/506 IPC

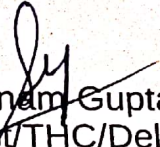
02.07.2020

Fresh Charge-sheet recd.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 17.08.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 000428/2020
PS : Hari Nagar
U/S 411 IPC

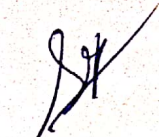
02.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 10.07.2020.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 199/2020
PS : Patel Nagar
U/S 323/376/506/354/354C IPC

02.07.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 10.07.2020.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 180/2020
PS : Punjabi Bagh
U/S 392/397/34 IPC & 25/27 Arms Act

02.07.2020

This is an application moved by IO SI Sumit for the release of accused persons U/s 169 Cr.P.C.

Present: Ld. APP for State.

IO in person.

Accused persons namely Shiva S/o Sh. Ram Gopal and Wahid @ Wahid @ Mulla S/o Sh. Akbar Mistri produced in police custody.

As per IO, the complainant has failed to identify the accused persons during judicial TIP and no recovery has been effected from/at the instance of the accused persons. The IO prayed for the release of both the accused persons U/s 169 Cr.P.C on the grounds that there is no evidence against both the accused persons. Statement of the IO to this effect recorded separately.

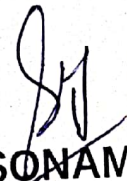
Heard.

In these circumstances, when the IO states that he has no incriminating evidence against the accused persons, I do not find it appropriate to remand the accused persons in JC. Accordingly, let both the accused persons be released.

Copy of the order be sent to Jail Superintendent concerned for necessary information and compliance.

Application stands disposed off.

Copy of the order be given dasti to the IO.


(SONAM GUPTA)
Duty MM:West:THC:Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-14CE-3728 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

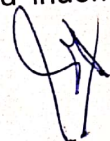
(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

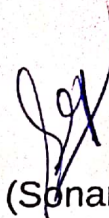
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02/07/2020
Ankur



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No.106/2020
PS Kirti Nagar
02.07.2020

This is an application for releasing vehicle bearing no. DL-1CM-9543 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of

the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

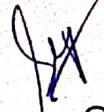
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Vinay Mehta
EO-0-229/15
2/07/22

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-4SCR-0266 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

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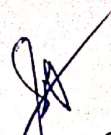
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and shall become useless.

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No.556/2020
PS Rajouri Garden
02.07.2020

This is an application for releasing vehicle bearing no. DL-4SDB-2011 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-9CU-0142 on Superdari.

Present:- Ld. APP for the State.
Applicant in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the rightful owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

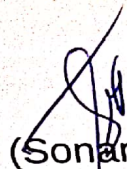
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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No.011469/2020
PS Mundka
02.07.2020

This is an application for releasing vehicle bearing no. DL-11SL-7794 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

Remark
02/07/2020

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-10SQ-7109 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

- (i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;
- (ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;
- (iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;
- (iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Senam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

Recd
Advt
[Handwritten signature]

This is an application for releasing articles i.e mobile phone make MI-6A on superdari.

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

दीपक सिंह

2/7/2020

(Soham Gupta)
Duty MM/West/THC/Delhi/02.07.2020

This is an application for releasing vehicle bearing no. DL-10SQ-5341 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

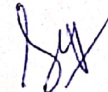
(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



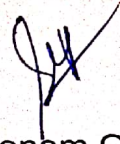
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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-4SDL-4339 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

शिवकुमार

2/7/20



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No.116/2020
PS Paschim Vihar West
02.07.2020

This is an application for releasing vehicle bearing no. DL-4SCT-7064 on Superdari.

Present:- Ld. APP for the State.
Ld Counsel the applicant/accused.
IO ASI Babu Lal in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days

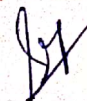
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from the date of re-opening of lockdown/courts to the IO and indemnity bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No.614/2020
PS Ranhola
02.07.2020

This is an application for releasing vehicle bearing no. DL-4SCV-4938 on Superdari.

Present:- Ld. APP for the State.
Ld Counsel the applicant/accused.
IO ASI Babu Lal in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days

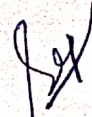
Ajig

2/7/2020

from the date of re-opening of lockdown/courts to the IO and indemnity bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Soham Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing vehicle bearing no. DL-1ZB-6924 on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant/registered owner through Cisco Webex.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

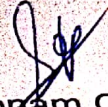
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days



from the date of re-opening of lockdown/courts to the IO and indemnity bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

This is an application for releasing articles on superdari.

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

"65. The currency notes seized by the police may be released to the person, who , in the opinion of the court, is lawfully entitled to claim after preparing detailed panchnama of currency notes with their numbers or denomination, taking photographs of the currency notes and taking a security bond.

66. The photographs of such currency notes should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over and memo of the proceedings be prepared which must be signed by the parties and witnesses.

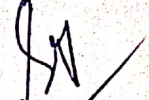
67. The production of the currency notes during the course of trial should not be insisted upon and the release should be permitted to use the currency."



Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the articles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.



(Sonam Gupta)

Duty MM/West/THC/Delhi/02.07.2020

Neelam
order copy received
2/7/20

This is an application for releasing vehicle bearing no. DL-4SCK-2095 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

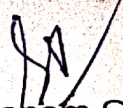
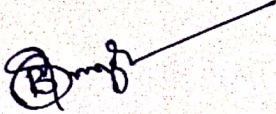
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 614/2020
PS : Ranhola
U/S 392/34 IPC

07.04.2020

This is an application for release of jamatalashi articles.
Present:- Ld. APP for the state.
Ld Counsel the applicant/accused.
IO ASI Babu Lal in person.


Reply filed by IO.

Application perused. Submissions heard.

As per the reply, the IO has no objection to release the jamatalashi articles of applicant to him. In view of the aforesaid, application stands allowed. Let the articles retained during jamatalashi be released to the applicant/accused.

Application is disposed off accordingly.

Copy of this order be given dasti to the applicant/ accused as per request.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

Atif

2/7/2020

02.07.2020

This is an application U/s 437 Cr.P.C seeking bail moved on behalf of applicant/accused Sandeep @ Chhoto.

Present: Ld. APP for the State.

Sh. V.K. Sharma, Ld. Counsel for the applicant/accused.

Vide separate statement, Ld. Counsel for the applicant/accused submits that he wishes to withdraw the present application. He further submits that the vakalatnama annexed with the present application be also released as it will cause him hardship to again get the vakalatnama attested from the jail authorities.

Heard. Perused.


In view of the prevailing circumstances of Covid-19 pandemic, the vakalatnama annexed with the present application be released to the counsel for the applicant/accused.

In view of the submissions made by Ld. counsel for the applicant/accused, the application stands disposed of as withdrawn.

Copy of the order be given dasti to Ld. counsel for the applicant/accused as prayed for.

Vakalatnama & Dasti order
Received

W. Sharma
2-7-2020


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 143/2012
PS : Nangloi
U/s 25 Arms Act

02.07.2020

This is an application for release of applicant/accused Shahzad Hussain Jaidi.

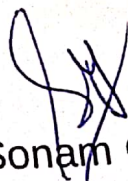
Present: Ld. APP for the State.

Ld. Counsel for the applicant/accused.

By way of separate statement, Ld. Counsel for the applicant/accused prays that the present application may be withdrawn.

In view of the statement made by Ld. counsel for the applicant/accused, the present application stands disposed of as withdrawn.

Copy of the order be given dasti to Ld. counsel for the applicant/accused as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 011261/2020
PS: Nihal Vihar
19.06.2020

This is an application for releasing vehicle bearing no. DL-35DB-1695
moved by applicant Sh. Ameet Singh on superdari.

Present: Lt. APP for State.
Applicant with ld. counsel.

IO has filed his reply. Taken on record. Valuation report has been filed by the applicant. Same is perused.

This Court is of the considered view that the article has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59 The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, therefore, article in question as per seizure memo vehicle be released to the applicant on furnishing FDR in sum of Rs.10,000/- in favour of the Court and security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court. Panchnama and photographs shall be filed in the court along with charge sheet. Sometime has been sought by the applicant for furnishing FDR.

Be put up for furnishing FDR on 02.07.2020.

(ABHINAV PANDEY)
Duty MM:West:THC:Delhi
19.06.2020

2/7/2020 Pr: Lt. APP for the State
Applicant with counsel.

At request of applicant, put up for
purpose fixed on 18/7/2020.

2/7/2020

22.06.2020

Present :

Ld. APP for the State.
Applicant in person.
Report not received.

24.06.2020.

Let the report be called from the SHO PS Punjabi Bagh for

FIR No. 5823/2020
PS Punjabi Bagh

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
22.06.2020

24-06-20

Pr: Name

Report not received

Let report be called for 29-06-20

DMM / [Signature]
24/06/20

29/6/20

A - Name duplicate call
Pr - up - 21/7/20

2/7/20

Pr. Name

Be put up on 02/07/20

[Signature]
DMM/THC/Delhi

(1)

[Signature]

FIR No. 613/2019
State Vs. Harpreet Singh
PS: Paschim Vihar West
u/s 365/302/34 IPC

29.06.2020

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403936.
Sh. Amardeep Maini, Ld. counsel for the
applicant/accused through video-conferencing in Cisco-Webex
Application vide Meeting No. 576 403936.
SI Nagender on behalf of IO.

Argument heard on the bail application u/s 167 (2) of Cr. P.C on behalf
of the accused. As per reply to the bail application, the charge sheet in the
present case was filed on 04.04.2020, under these circumstances, let report
be called from the Ahlmad concerned regarding the exact date of filing the
charge sheet.

Be put up on 02.07.2020.

(Pankaj Arora)
Link-MM/West/THO/Delhi
29/06.2020

Pr. None
Report of Ahlmad not filed.
Previous order be complied
afresh for 6/07/20. at

by
DMM Del
02/7/20

FIR No.74/2020
PS Anand Parbat
U/s 26 (III) 451/452 Cr.P.C.

21.06.2020

Present : Ld. APP for the State.

Applicant in person.

Report not received from the concerned FSO.

Let report be called from the concerned FSO through IO for

02.07.2020.

KISHOR KUMAR
DMM/WEST, THC
21.06.2020

ATR
Attached

2/7/20.
As none for applicant
Ld. APP. for the state.
previous order be complied
with for 6/7/20

[Signature]
DMM/WEST, THC
02/7/20.

CC No.
PS Anand Parbat
Inder Singh Vs. State

21.06.2020

Present : Applicant in person.
Ld. APP for the State.
Heard.

Let report be called from the Chief Secretary, GNCT of Delhi
for 02.07.2020.

Intimated

KISHOR KUMAR
DMMWEST, THC
21.06.2020

2/7

Pr: None for applicant
Ld. APP for the State
Previous order be complied with for

6/7/2020.

Sy
2/7/2020

FIR No. 455/2020
PS : Tilak Nagar
U/S 33/38 Delhi Excise Act

02.07.2020

Jogesh.

Present:-

This is an application for bail U/s 437 Cr.P.C. of accused
Ld. APP for the state.
Sh. D. Kumar Jha, Ld Counsel for the accused.
An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 29.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the

accused.

Copy Secured
Sh. D. Kumar Jha
02/07/2020

(SONAM GUPTA)
Duty MM, West, THC, Delhi 02.07.2020

FIR No. 248/2020
PS : Ranjit Nagar
U/S 379/411/356/34 IPC

02.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Imran.

Present:- Ld. APP for the state.
Proxy Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 18.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.


Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the

accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 02.07.2020

FIR No. 11870/2020
PS : Ranhola
U/S 379/411 IPC

02.07.2020

@ Sonu Jigra.

This is an application for bail U/s 437 Cr.P.C. of accused Rohit

Present:- Ld. APP for the state.
Sh. Vikram Phogat, Ld Counsel for the accused through VC.
An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 15.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.


Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the

accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 02.07.2020

02.07.2020

An application has been moved by the IO for taking two days PC remand of accused persons namely Jitender @ Sonu @ Michael S/o Prahlad and Bunty Kashyap S/o Kalicharan for the purpose of investigation.

Present: Ld. APP for State.

IO SI Sudhir Rathi in person.

Accused persons produced in police custody represented by

Ld. LAC Sh. Rahul.

It is submitted by the IO that PC remand of accused is required for arresting the co-accused persons, recovering the remaining case property and the mobile used for extortion.


On the other hand Ld. LAC for the accused has strongly opposed the application moved by the IO.

Heard. The accused persons have been arrested today itself i.e. 02.07.2020, thus 15 days period from their arrest has not been elapsed. In the circumstances of the case, I deem it fit to give one day PC remand of the accused persons.

IO is directed to get the accused persons medically examined immediately after taking them from the Court and also prior to producing them in the Court tomorrow i.e. 03.07.2020.

Application stands disposed off.

Copy of the order be given dasti to the IO.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 85/2020
PS : Patel Nagar
State Vs. Gaurav Kakkar

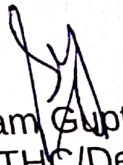
02.07.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through Cisco Webex.

Ld. Counsel for the applicant/accused has relied upon the judgment of Hon'ble High Court of Orissa in case titled as Niranjana Pradhan Vs. State of Orissa, 2014 (I) ILR-CUT 1127 and judgment of Hon'ble Supreme Court of India in Kanak Singh Mohan Singh Mangrola Vs. State of Gujarat 2006 (19) CrI CC 143. It is further stated by Ld. Counsel for applicant/accused that orders in regular bail application has been reserved by Ld. ASJ for today itself. It is further stated by Ld. Counsel for applicant/accused that the applicant/accused has been granted interim bail.

Put up for consideration and further arguments on 03.07.2020 through VC.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020

FIR No. 429/2020
PS Hari Nagar

22.06.2020

Present: Ld. APP for the State.

None for IO.

Report be called from the IO SI Jhabbu Ram in terms of previous order dated 12.06.2020 for 02.07.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
22.06.2020

2/7/20

Pr. None

Be put up on 3/7/20

Shampah,
2/7/20

23.06.2020

This is application for release of vehicle bearing no. DL-3SDK-6158 on superdari.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for 02.07.2020.

Ahmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

2/7/20.
pr. none

Be put up on 3/7/20.

Am on lsd
2/7/20.

22.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Report also not received.

Let report be called from the concerned PS for NDOH.

Be put up on 29.06.2020.

(Deepak Kumar-I)
DutyMM (West)/TAC/Delhi
22.06.2020

29.6.20

Pr. None

Station Report be called for 02/7/20

DM/M (W)
29/6/20

2/7/20
Pr. None

IO/SHO to report
on dt...05/7/20 at 02:00PM

MM West, Delhi
2/7/20

2
40

22.06.2020

An application for release of vehicle bearing no. DL-1ZB-0473 on superdari on behalf of the applicant Raju has been moved.

Present : Ld. APP for the State.

None for applicant despite calls.

Be put up on 02.07.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number if any, mentioned on the application.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
22.06.2020

2/7/20

Pr. None

Be put up on 3/7/20

[Signature]
2/7/20

3/7/20
FIR No 205/15
PS Tilak Nagar

23.06.2020

Present : I.d. APP for the State.

None for applicant despite calls.

Be put up with bail order of accused, if any, on 29.06.2020.

Ahlmad is directed to do the needful.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

29/6/20

Mr. -
Mr. -
Complained against the

21/7/20

2/7/20

Mr. None

Be put up on 3/7/20

Ammal

FIR No.0172/2020
PS Patel Nagar

01.07.2020

THROUGH VC

This is an application for release of mobile on superdari.

Present: None

The application has been received from the Court of Ld. Duty MM.

On inquiry, Asst. Ahlmad has informed that charge-sheet has not been filed in this case. As per the oral directions of Ld. District Judge, all the miscellenous applications (in cases where charge-sheet is not received), has to be dealt with by the Ld. Duty MM concerned.

Let the application be placed before the Ld. Duty MM for disposal as per law on 02.07.2020 at 2:00 PM

Digitally signed by
NEHA
Date: 2020.07.01
17:01:23 +05'30' NEHA
ACMM(WEST):DELHI:01.07.2020

2/7/20.

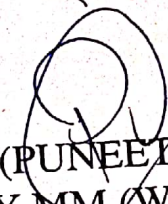
ps. none
let the matter be placed
before Ld. DMM for dt 3/7/20

DMM/Del
02/7/20

26.06.2020


Present: Ld. APP for the State.
None for applicant.

Reply has been received from IO/SHO concerned. Taken on record.
Despite calls, no one has appeared on behalf of applicant.
In view of the same, to come up for consideration on 02.07.2020.


(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
26.06.2020

2/7/20.

fr. above
Be put up on 3/7/20


05/7/20.

22.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Report not received.

Let report be called from the concerned PS for NDOH.

Be put up on 28.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
22.06.2020

28-6-20

Pr:- Name

Put up on 2-7-20

By order Ld. duty mm
28-6-20

Pr. Name

Be put up on 3/7/20

Om Prakash
03/7/20

31/7/20

FIR No. 419/2020
PS Paschim Vihar East
State Vs. Mohd. Asif
U/s 356/379 IPC

9

48

25.06.2020

This is an application for release of Jamatalashi articles.

Present: Ld. APP for the State
Reply of Jamatalashi application be called from IO for
27.06.2020. Ld. Counsel was informed telephonically regarding NDOH.

Copy of application be sent to the IO.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.06.2020

27/6/20

Pt:- None

No reply received

Put upon 28/6/20
Prv. order be Complied afresh.

Metropolitan Magistrate
1715 Hazari Court, Delhi

27/6/20

28-6-20

Pt:- None

Put up on 2-7-20

Pr. under lcl. Duty mm
28-6-20

Pt. None

Be put up on 3/7/20

Duty mm
2/7/20

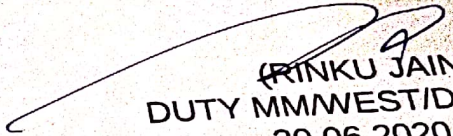
30.06.2020

Present: Ld. APP for the State.
None for applicant.

Reply of IO not received.

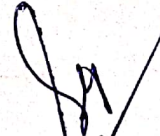
Issue C/N be issued to the IO/SHO concerned for NDOH.

To come up for consideration on 02.07.2020.


(RINKU JAIN)
DUTY MM/WEST/DELHI
30.06.2020

Pr. None

Be put up on 3/7/20


Dm/MSel
2/7/20

(51)

Metropolitan Magistrate
Tis Hazari Court, Delhi
1st Floor

FIR No.44090/2019
PS Tilak Nagar

To Jail/Suppt)

You are directed to comply order
of 13.06.20 and 26.6.20.
26.06.2020

on 13/6/20
Tilak Nagar, Delhi

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

Report has been received from concerned Jail Superintendent.
Perusal of same reveals that the accused has not been released from

custody as the order dated 13.06.2020 vide which the accused was directed to be released on interim bail is yet to be received in the jail.

In view of the same, Ahlmad is directed to send copy of order dated 13.06.2020 passed by the Ld. Duty MM vide which the accused was directed to be released from custody to concerned Jail Superintendent for compliance.

Copy of the order be given dasti to the Ld. Counsel for accused.



(PUNEET NAGPAL)
DUTY MM (West) TFC, Delhi
26.06.2020

2/7/20
Pr. None
Be sent to court/duty MM.
on 3/07/20

MM Delhi
02/7/20

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 623/2020
PS : Nangloi
U/S 454/380/411/34 IPC
State Vs. Hemant @ Gini

20.06.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/accused.
List the matter on 21.06.2020.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
20.06.2020.

26

21.06.2020

Present: Ld. APP for the State,
Ld. Counsel for applicant.

Reply filed by the P.O.
At request of Ld. Counsel for applicant
put up for consideration on 02.07.2020

P.O. CR. for applicant
At request, Be put up on 03/07/20

DMM/ed:
02/7/20.

(Rishor. Kumar)
DMM/West/THC
21.06.2020

FIR No. 481/2020
PS : Khyala
U/S 392/411/34 IPC

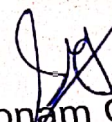
02.07.2020

Present: Ld. APP for the State.

. Sh. Nagendra Singh, L. counsel for the applicant/accused.

IO concerned is directed to file status report with respect to the
TIP proceedings.

At request, put up on 03.07.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.07.2020